

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.294/96

Friday, this the 8th day of March, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN-NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M Hamza,  
Mechanic, Government Press,  
Union Territory of Lakshadweep,  
Kavarathi.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs.

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

2. Union of India represented by  
Secretary to Government,  
Ministry of Urban Development,  
New Delhi.

- Respondents

By Advocate Mr MVS Nampoothiry

The application having been heard on 8.3.96 the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that the pay of  
'Mechanic' in the Lakshadweep Government Press is liable  
to be brought on par with the pay of 'Mechanic' in the  
Government of India Press elsewhere. In this behalf, he

has made A5 representation before first respondent.

First respondent will take a decision on the representation by passing a reasoned order thereon within three months from today and communicate the same to applicant.

2. Application is disposed of as aforesaid. No costs.

Dated, the 8th March, 1996.

*P V Venkatakrishnan*  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Hankavundair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

trs/83

LIST OF ANNEXURE

1. Annexure A5: True copy of the representation dated 4.1.1996 submitted by applicant to the Ist respondent.

.....